

**WP(C) No.382/2013**

**19.02.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. SP Mahanta, Advocate, present for the petitioner.

Shri. VGK Kynta, senior Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

Meanwhile, interim order dated *23.12.2013* passed in *Misc. Case No.415 of 2013* is extended till the next date of listing.

**JUDGE  
(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

**Lam  
19.02.2014**

Misc Appln No. 374 of 2012  
IN WP(C) No. 262 of 2012

19.02.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

In view of the judgment and order of the date passed  
in WP(C)No. 262 of 2012, this Misc. Application also stands  
disposed of.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
19.02.14

**MC (WP(C)No.415/2013**  
**In WP(C) No.382/2013**

**19.02.2014**

**HON'BLE THE CHIEF JUSTICE**  
**and HON'BLE MR. JUSTICE S.R. SEN**

List along with *WP(C)No.382 of 2013.*

**JUDGE**  
**(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

***Lam***  
**19.02.2014**

**MC (WP(C)No.349/2012**  
**In WP(C) No.246/2012**

**19.02.2014**

**HON'BLE THE CHIEF JUSTICE**  
**and HON'BLE MR. JUSTICE S.R. SEN**

In view of the judgment and order passed today in ***WP(C)No.246 of 2012***, this misc. case also stands disposed of.

**JUDGE**  
**(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

**Lam**  
**19.02.2014**

**PIL No.1/2011**

**19.02.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE S.R. SEN**

Ms. H Kristazi, Advocate, present for the petitioner.

Mr. R Deb Nath, Advocate, present for the respondent No.5.

Learned counsel for the respondent No.5 prays for and is allowed further two weeks time to file counter affidavit.

List after two weeks. Meanwhile, petitioner may file rejoinder affidavit to the counter affidavit filed by the respondent No.2.

**JUDGE  
(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

**LAM  
19.02.2014**

**PIL No.5/2012**

**19.02.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE S.R. SEN**

Ms. SG Momin, Advocate, present for the petitioner.

Shri. R Deb Nath, CGC, present for the respondents No.1 and 2.

Shri. H Abraham, Advocate, present for the respondents No. 3, 4  
and 5.

Shri. VGK Kynta, Senior Advocate, present for the respondent  
No.6.

Shri. P Nongbri, Advocate, present for respondent No.7.

Learned counsel for the respondents pray for and are allowed  
further four weeks' time to file their counter affidavits.

List after four weeks.

**JUDGE  
(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

**Lam  
19.02.2014**

**PIL No.6/2013**

**19.02.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. SP Das, Advocate/ petitioner is present in person.

Supplementary affidavit has been filed on behalf of the petitioner.

Same be taken on record.

Learned counsel for the respondents pray for and are allowed further four weeks' time to file their counter affidavits.

List after four weeks.

**JUDGE  
(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

**LAM  
19.02.2014**

WA No.8/2011

19.02.2014

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE S.R. SEN**

Adjourned at the request of learned counsel for the appellants.  
List on *07.03.2014* for hearing.

**JUDGE  
(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

*Lam*  
19.02.2014

WA No.23/2011

19.02.2014

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE S.R. SEN**

Adjourned at the request of learned counsel for the appellant.  
List on *07.03.2014* for hearing.

**JUDGE  
(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

*Lam*  
19.02.2014

**WA No.30/2012**

**19.02.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE S.R. SEN**

Adjourned at the request of learned counsel for the appellant.  
List after one week for hearing.

**JUDGE  
(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

***Lam***  
**19.02.2014**

**WA No.32/2013**

**19.02.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE S.R. SEN**

Adjourned at the request of learned counsel for the appellant.  
List after three weeks' for hearing.

**JUDGE  
(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

**Lam  
19.02.2014**

**WP(C) No.101/2013**

**19.02.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. K Khan, Advocate, present for the petitioner.

Shri. R Deb Nath, CGC, present for the respondents.

This is an admitted writ petition in which counter affidavit has already been filed.

List this writ petition on **24.02.2014** for final hearing.

**JUDGE  
(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

**Lam**  
**19.02.2014**

**WP(C) No.201/2013**

**19.02.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE S.R. SEN**

Ms. SG Momin, Advocate, present for the petitioner.

Shri. KP Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

**JUDGE  
(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

**Lam  
19.02.2014**

**WP(C) No.304/2012**

**19.02.2014**

**HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR. JUSTICE S.R. SEN**

Adjourned at the request of learned counsel for the petitioners.  
List after three weeks' for hearing.

**JUDGE  
(Hon'ble Mr. Justice S.R. Sen)**

**CHIEF JUSTICE**

**Lam  
19.02.2014**